

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

22.

C.P. (IB)/1134(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.08.2022**

NAME OF THE PARTIES:

Exicom Tele Systems Ltd

Vs

Kinetic Green Energy And Power Solutions Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Shantam Mandhyan a/w Ms. Aditi Mittal i/b M/s Krishnamurthy & Co.,
Ld. Counsel for the Operational Creditor present. Mr. Sandeep Bajaj a/w
Mr. Asav Rajan, Ld. Counsel for the Corporate Debtor present.
2. Both the counsel submit that the matter has been settled amicably and seeks
to withdraw the present petition. In view of the settlement between the
Operational Creditor and Corporate Debtor, C.P.(IB)/1134(MB)2021 is
dismissed as withdrawn.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)